

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 94/2023 (WZ)

Mr. Ramdas Baban Gaikwad & Anr.Applicant(s)

Versus

The Maharashtra Pollution
Control Board & Ors.Respondent(s)

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 1.**

I, Amol Satpute, aged about years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Satara having office at Administrative Building, 2nd Floor, Behind S.T. Stand, Sardar Bazar, Satara – 415 001, do hereby state on solemn affirmation as under :-

- (1) I have perused the papers and proceedings in the above matter. I am conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in Reply in compliance of the Order dated 21/09/2023 passed by this Hon'ble Tribunal.
- (2) I say and submit that the present Application is filed for air pollution caused due to illegal mining and stone crushing activities carried out by Respondent No.5 - M/s. Anuni Infrastructure at Gat no. 1297 Village Digewadi, Taluka Patan, District- Satara etc.
- (3) I say and submit that the Respondent Board had granted Consent to Establish dated 20/6/2019 to Respondent No.5-



Unit, for manufacture of Stone Aggregates and Hot Mix Macadam. A copy of the Consent to Establish dated 20/6/2019 is attached herewith and marked as an **Exhibit -'I'**.

(4) I say and submit that the Respondent Board has granted Consent to Operate dated 4/6/2021 to Respondent No.5-Unit for manufacture of Stone Aggregates-1000 MT/day and Hot Mix Macadam-100 MT/day, subject to certain terms & conditions, which is valid upto 31/7/2025. A copy of the Consent to Operate dated 4/6/2021 is attached herewith and marked as an **Exhibit-'II'**.

(5) I say and submit that the Respondent Board has received a complaint dated 15/5/2023 from the Applicants regd. air pollution caused due to the stone crusher & mining activities of Respondent No.-5-Unit. In order to verify the complaint, the official of the Respondent-Board at Satara visited to the stone crusher of Respondent No.5 on 26/05/2023 and observed that the stone crusher unit was not in operation due to under maintenance. The said stone crusher unit has provided 3 nos. of vibrating screen, which are partially covered with metal tin sheet. They have not provided tin metal sheet along the periphery, which act as a wind breaking wall, the conveyor belts are not covered with metal tin sheet, provided metallic road, which is approached road in the crusher etc.

(6) In view of the above non-compliances, the Respondent Board has issued a Warning Notice vide letter dtd.31/05/2023 to Respondent No.5-Unit. A copy of the Warning Notice



dtd.31/5/2023 is annexed to the Report dated 18/09/2023 filed by the Respondent Board before this Hon'ble Tribunal as Annexure-III.

- (7) I say and submit that on the basis of non-compliance observed during the visit to Respondent No.5-Unit on 13/9/2023, the Respondent Board has issued proposed directions to Respondent No.5 on 15/09/2023 under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 and directed to attend personal hearing to be held on 26/09/2023. A copy of the proposed directions dated 15/09/2023 is annexed to the Report dated 18/09/2023 filed by the Respondent Board before this Hon'ble Tribunal as Annexure II.
- (8) I say and submit that the Respondent Board has extended the personal hearing to Respondent No.5-M/s. Anuni Infrastructure on 26/09/2023. Accordingly, the Respondent Board has issued interim directions to Respondent No.5-Unit vide letter dated 11/10/2023 and directed to provide and operate full fledged air pollution control system such as all conveyor belts and screen classifier shall be adequately covered by G.I. / MS Sheet only, the crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling / loading / unloading activity, construction of wind breaking walls shall be provided specially at charging hopper, crusher place/VSI, to maintain daily house keeping well etc. A copy of the Interim directions dated 11/10/2023 is attached herewith and marked as an **Exhibit-'III'**



(9) I say and submit that the Hon'ble NGT vide order dated 14/07/2023 directed Maharashtra Pollution Control Board and District Mining Officer, Satara to file Action Taken Report. In compliance of the said Order, the Respondent-Board has filed Action Taken Report before the Hon'ble NGT on 18/9/2023, which was taken on record.

Solemnly affirmed on this ...16th..... day of October, 2023 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent Nos. 1.

R. V. Patil

Amol Satpute

ADVOCATE
(Adv. R. V. Patil)

(Amol A. Satpute)
Sub-Regional Officer, Satara
MPCB



BEFORE ME

Sushant

ADV. SUSHANT ANANDRAO JADHAV
NOTARY GOVT. OF INDIA
REG. No. 20106 AREA SATARA (MAHARASHTRA)
Mob No.: 9637366126

Solemnly affirmed before me by
Shri./Smt. Amol A. Satpute
R/o Administrative Building, Sadambaze
Who is identified before me by
Shri./Smt. Adv. R. V. Patil
or to whom I know personally. Satara

16/10/2023

Date

Sushant
Commissioner of Oath

NOTED & REGISTERED
at Serial No. 810/2023
Date: 16/10/2023



MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakadewadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 20/06/2019

Consent No: RO-PUNE/CONSENT/1906001007

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under the Hazardous and Other Wastes (M & TM) Rules 2016.

[To be referred as Water Act, Air Act and H&O Wastes (M&TM) Rules respectively].

CONSENT is hereby granted to

M/s. Anuni Infrastructures,
Gat No. 1297,1445,1446,1450,1451,1460-1462,523,526,
A/p. Digewadi(Adul), Tal. Patan, Dist. Satara.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of H & O Wastes(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to: "Commissioning of the project or 5 years whichever is earlier".
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Stone Aggregates	1000	MT/Day
2.	Hot Mix Macadam	100	MT/Day

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be Nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.70 M³.
- (iii) Trade Effluent : Nil.
- (iv) Trade Effluent Disposal : Nil.



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MPCB-CONSENT-0000073207

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated sewage effluent to the following standards.

- | | | | | |
|-----|-------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27° C. | Not to exceed | 100 | mg/l. |

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be treated in septic tank followed by soak pit which shall be cleaned periodically. There shall be no discharge of effluent outside the factory premises.

(vi) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
01	Stone Dust	50	MT/Day	--	By Sale

(viii) **Other Conditions:**

Industry shall develop green belt of local species along with periphery of adequate width not less than the 33% of total land.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|-----------------------------------|-----|----------|
| (i) Domestic | ... | 1.00 CMD |
| (ii) Industrial Processing | ... | 0.00 CMD |
| (iii) Industrial Cooling/Spraying | ... | 3.00 CMD |
| (iv) Agriculture / Gardening | ... | 0.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form.

5. **CONDITIONS UNDER AIR ACT:**

(i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment for Stone Crusher:

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) You shall provide Wind breaking walls.
- 3) Dust Suppression system & sprinkling arrangement shall be provided to all sources of dust emission.
- 4) You shall develop a green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall follow regular cleaning & wetting of the ground within Premises.

b. Pollution Control Measures for Hot Mix Plant :-

- 1) Adequate dust collection system and Wet scrubber of sufficient capacity with adequate height of stack shall be provided to Hot Mix Plant.
- 2) Dust suppression system shall be provided for loading and unloading of

aggregates.

3) Stacking of aggregates shall be done in closed shed/compartment.

c. Standards for Emissions of Air Pollutants:

i) SPM/TPM --- The SPM measured between 3 to 10 meters, from any process equipment of a stone crushing unit shall not exceed 600 micrograms/Nm³.

ii) So₂ ... Not to exceed 43.2 Kg/day.

6. Standards for Stack Emissions:

(i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
01.	Diesel	08	Liters/Hr.
02.	LDO	50	Liters/Hr.

(ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
01.	Hot Mix Plant through Wet Scrubber	17
02.	D.G. Set (82 KVA)	02 above roof level.

(iii) The applicant shall provide ports in the chimney(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

(iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

(v) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE AND OTHER (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2016

(i) The Industry shall handle hazardous wastes as specified below.

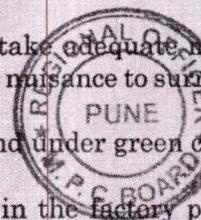
Sr. No.	Category & Type Waste	Quantity	UOM	Disposal
01.	5.1- Used Oil/Spent Oil	50	Lit/A	Sale to authorized re-processors.

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2008.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M & TM) Rules, 2008.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the total land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.



- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. This is without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
10. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
11. The applicant shall obtain consent to operate before starting actual commercial production.
12. If the water source to the industry is from Well/Bore Well, industry should obtain NOC from Central Ground Water Survey Agency(CGWA) in advance.
13. Industry should full-fills distance criteria with respect to roads and human habitation for siting of stone crusher unit, failing which, consent stands automatically canceled.
14. Industry should submit Bank Guarantee of Rs. 50,000/- (Rs. Fifty Thousand Only) within 15 days in Boards prescribed format in favor of Regional Officer, Pune for the compliance of consent conditions for the validity period upto one year.
15. The Capital investment of the industry is Rs. 319.41Lakh.

For AND ON BEHALF OF M.P.C. BOARD



(Dilip Khedkar)
REGIONAL OFFICER, PUNE

To,
M/s. Anuni Infrastructures,
Gat No. 1297,1445,1446,1450,1451,1460-1462,523,526,
A/p. Digewadi(Adul), Tal. Patan, Dist. Satara.

Copy to:
Sub-Regional Officer, MPCB, Satara.

Received Consent fee of -

Sr. No.	Amount(Rs.)	Transaction No.	Date	
1.	15000/-	TXN1901000330	03.01.2019	--
2.	15000/-	TXN1906001757	20.06.2019	--

AHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

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3rd Floor, "Jog Center"
 Wakdevadi Mumbai-Pune Road,
 Pune - 411 003.

Orange/L.S.I.

Date: 04/06/2021

Consent No. RO-PUNE/CONSENT/ 2106000255

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and H & OW (M&TM) Rules respectively].

.....
 CONSENT is hereby granted to

M/s. Anuni Infrastructures,
 Sr. No. 1297, 1445, 1446, 1450, 1451, 1460, 1462, 523, 524, 525, 526
 & 528. A/P- Digewadi (Adul), Tal. Patan-Dist. Satara

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of Hazardous & Other Wastes (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

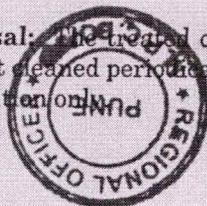
1. The Consent to Operate is granted for a period up to: 31.07.2025
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Stone Aggregates	1000.00	MT/Day.
2.	Hot Mix Macadam	100.0	MT/Day

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed Nil.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.7 M³.
- (iii) Trade Effluent: Nil.
- (iv) Trade Effluent Disposal: N.A.
- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27° C.	Not to exceed	30	mg/l.
- (vi) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation on



(vii) Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	50.0	MT/D	--	Sale to brick mfg.

(viii) Other Conditions:

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.
- 3) Solid waste from transit. Mixture washing, muck generated from RMC shall either reused through recovery unit/ reclaiming system or disposed off at a designated approved site by local body for debris/construction waste.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

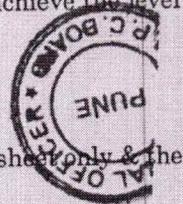
(i) Domestic	...	1.00 CMD
(ii) Industrial Processing-Mixing	...	0.00 CMD
(iii) Industrial Sprinkling	...	3.00 CMD
(iv) Agriculture / Gardening	...	0.0 CMD
(v) Other	...	0.0 CMD

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment for stone crusher & Hot Mix:

- 1) All Conveyor belts shall be adequately covered by G.I./M.S. sheet only & the sprinklers shall install before commencement of operations.
- 2) Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening/grading activity.
- 3) Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/ loading /unloading activity.
- 4) All approach roads and ramps shall be metalled.
- 5) Curtain or wall shall be provided surrounding the crusher unit.
- 6) Dust containment cum suppression system shall be provided for the Equipment.
- 7) Construction of Wind breaking walls shall be provided especially at charging hopper & crushing Place/VSI.
- 8) Crusher shall develop a green belt / tree plantation along the periphery inside boundary of the stone crusher premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20 Meter height.
- 9) Crusher shall follow regular wetting of roads to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
- 10) Display board shall be provided at the entrance of stone crusher indicating survey number, name & address of owner and the unit.
- 11) Fine dust generated due to screening /crushing / grading shall be disposed off scientifically.
- 12) You shall provide water scrubbing arrangement for scrubbing the obnoxious fumes arise from hot mixing section.



b. Standards for Emissions of Air Pollutants:

(i) SPM/TPM	Not to exceed	The SPM measured between 3 to 10 Mtrs, from any process equipment of a stone crushing unit shall not Exceed 600 µg/m ³
(ii) SO ₂	Not to exceed	14.2 Kg/Day,
(iii) PM ₁₀	Not to exceed	100 µg/m ³
(iv) PM _{2.5}	Not to exceed	60 µg /Nm ³
(v) NO _x	Not to exceed	80 µg /Nm ³

6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 65 dB(A) during day time and 55 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure.
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

7. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1.	LDO	50.0	Ltr/Hr
2.	Diesel	8.0	Ltr/Hr

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1.	Hot Mix Plant	12.0
2	DG Set 60 KVA	2.0 above the roof

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be

open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous & Other Wastes (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Wastes (M&TM) Rules, 2016.

9. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance /

- pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
 - v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
 - vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
 - vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
 - viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
 - ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 - x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
 - xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
 11. The Consent should not be construed as exemption from obtaining necessary NOC from any other Government agencies as may deem fit necessary.
 12. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
 13. Industry shall not cause nuisance to the surrounding area, if such condition occurs industry voluntarily stop the production activity.
 14. This consent is issued for stone crushing unit only & industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
 15. Industry shall obtain NOC from CGWA for in case use of ground water extraction within 6 months period else, consent will stand automatically get cancelled.

16. This consent is issued subject to condition that stack height of 12 meter is given by considering 8 hours operation with applied fuel consumption details. Industry shall amend the consent, for excess operational hours and increase the stack height according to fuel consumption and operational hours. For the compliance of same, industry shall submit Bank Guarantee of Rs 25,000/- (Rs. Twenty-five Thousand Only) valid upto 30.11.2025, within 15 days, in favour of Regional Officer Pune,
17. Industry shall submit Bank Guarantee of Rs 25,000/- (Rs. Twenty-five Thousand Only) valid upto 30.11.2023, within 15 days, in favour of Regional Officer Pune, towards providing of covering of all conveyors with G.I./M.S. sheets only and metalloid road within premises within 1-month period.
18. Industry shall submit Bank Guarantee of Rs 2,00,000/- (Rs. Two Lakh Only) valid upto 30.11.2025, within 15 days, in favour of Regional Officer Pune, towards ensure the compliance of consent conditions.
19. The Capital investment of the industry is Rs. 1497.65 Lakh.



For AND ON BEHALF OF M.P.C. BOARD

Nitin Shinde
09/11/21
(Nitin Shinde)

I/c. Regional Officer, Pune

To,
M/s. Anuni Infrastructures,
Sr. No. 1297, 1445, 1446, 1450, 1451, 1460, 1462, 523, 524, 525, 526
& 528. A/P- Digewadi (Adul), Tal. Patan Dist. Satara

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date	UAN No.
1	50000.00	TXN2103001501	12.03.2021	105573
2	25000.00	TXN2105000784	11.05.2021	105573
3	50000.00	TXN2105002349	30.05.2021	105573
4	25000.00	TXN2106000231	02.06.2021	105573
5	25000.00	TXN2010000933	11.10.2020	094743
6	50000.00	TXN2008002048	29.08.2020	094743
7	25000.00	TXN2106000261	02.06.2021	105573

Note: From the above fees, Rs 50000 vide sr.no. 6 for UAN no.094743 is used as a refusal fees and remaining Rs.25000 of above sr. no. 5 is considered for this application. Now, no any balance fees is to the Board.

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
 Wakdewadi,
 Old-Pune Mumbai

Road,
 Pune- 411003

ROP/ MPCB/ID/ 23 10110001

Date: 11/10/2023

To,
 M/s. Anuni Infrastructure,
 Gat No. 1297, 1445, 1446, 1450, 1451, 1460, 1462, 523 to 526 & 528,
 Village Digewadi (Adul), Tal. Patan, Dist. Satara.

Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref : 1) Legal Action Proposal Submitted by Sub Regional Officer Satara vide MPCB- LEGAL-ACTIONS-190723014.
 2) Board's Proposed Directions vide no. 2309150009, Dtd. 15/9/2023.
 3) Personal Hearing Extended on 26/09/2023

With reference to Proposed Directions referred at (2) above and subsequent personal hearing extended on 26/09/2023.

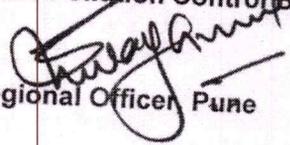
Considering your reply and technical submissions during the hearing and Sub Regional Officer Satara report, you are hereby directed to strictly complied with the following Interim Directions,

1. You shall provide and operate full-fledged air pollution control system such as -
 - i) All conveyor belts and screen classifier shall be adequately covered by GI/MS sheet only.
 - ii) The crusher shall be covered, and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling / loading / unloading activity.
 - iii) All internal roads and ramps shall be metalloid.
 - iv) Provide wind breaking wall along with the periphery of your crusher unit.
 - v) Dust containment cum suppression system shall be provided for the equipment.
 - vi) Construction of wind breaking walls shall be provided especially at charging hopper, crusher place / VSI.
 - vii) Crusher shall develop a green belt / tree plantation along the periphery inside on all sides. The foliage of the trees shall adequately cover area upto about 20 meters heights.
 - viii) Crusher shall follow regular wetting of roads to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
2. You shall maintain daily housekeeping well in manner.
3. You shall submit Bank Gurantee of Rs. 50,000/- (Fifty Thousand Only) towards compliance of above directions. The Bank guarantee shall submit within 15 day in favor of Regional Officer, MPC Board, Pune.

..2..

You shall submit the action report on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Satara : **You are directed to verify the compliance of the directions and resubmit.**